

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.840/2021

This the 4th day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**



Kanika Kohli, Group C
Now known as Kanika Arora
Seeking recruitment as LDC in ICARONIAP
Aged about 30 years
W/o Sh. Shaunak Arora
D/o Sh. Brij Mohan Kohli
R/o 1/1, Single Stor,
Ramesh Nagar, New Delhi-15

... Applicant

(through Advocate: Shri Anil Singal)

Versus

1. Union of India
Through its Secretary
Dept. Of Agriculture Research & Education
Govt. of India- Cum- Director General
ICAR, Krishai Bhawan, New Delhi-1
2. Director, ICAR-NIAP,
Pusa, New Delhi
3. Agriculture Scientist Recruitment Board (ASRB)
Through its Secretary
Dept. Of Agriculture Research & Education
ICAR, Pusa, New Delhi
4. Secretary, DOPT
North-Block, New Delhi-1

... Respondents

(through Advocate: Shri S.N. Verma)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

The present OA has been filed by the applicant against her non selection and appointment to the post of LDC under the respondent No. 2. Learned counsel for the applicant submits that in spite of the applicant being topper in the LDC examination, 2016, she has not been selected and appointed to the post of LDC. In the present OA, the applicant has prayed for the following reliefs:-

“8(1) To call for records related to the case and direct the respondents to fill up both vacancies of LDC in ICAR-NIAP from those candidates like the applicant who are next in the merit list.

(2) To direct the respondents to issue letter of appointment to the applicant and appoint to the post of LDC in ICAR-NIAP in LDC Exam-2016 with all the consequential benefits.

(3) To award costs in favour of the applicant and pass any order or orders which this Hon'ble Tribunal may deem just & equitable in the facts & circumstances of the case.”

2. Learned counsel for the applicant submits that for redressal of grievances, the applicant has preferred representation dated 29.10.2020 (Annexure A3). However, the same has not been disposed of by the respondents till date.



3. Issue notice. Shri S.N. Verma, learned counsel appears on advance information and accepts notice on behalf of the respondents.

4. At this stage, learned counsel for the applicant submits that the applicant shall be satisfied if present OA is disposed of with liberty to the applicant to make a supplementary comprehensive representation before respondent No. 2 within one week from today and direction be issued to respondent No. 2 to consider the applicant's aforesaid representation dated 29.10.2020 and also the supplementary representation to be preferred by the applicant within one week from today in a time bound manner. To such request of the learned counsel for the applicant, there is no objection raised by learned counsel appearing for the respondents.

5. In view of the aforesaid, the present OA is disposed of with liberty to the applicant to make a supplementary comprehensive representation to respondent No. 2 within one week from today and on receipt of such supplementary comprehensive representation, the respondent No. 2 is directed to consider the same alongwith her aforesaid representation as well and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible

and in any case within eight weeks from the date of receipt of such representation. We may clarify that by passing the present Order, we have not gone into the merit of the OA.



6. The OA is disposed of in terms of aforesaid. No order as to costs.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

/Ravi/daya/